

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

VACATIONS – Sankranthi Vacation, 2022 – High Court for the State of Telangana – Sitting Arrangements – Notification – Issued.

ROC.NO.2579/SO/2021

DATED:07.01.2022

NOTIFICATION NO.01/SO/2022

It is hereby notified that the High Court for the State of Telangana will be closed for Sankranthi Vacation, 2022 on Monday the 10th January, 2022 to Wednesday the 12th January, 2022.

During the Vacation, the following Hon'ble Judges will be sitting in the High Court for the State of Telangana, for hearing the matters as mentioned in the table:-

Date of filing	Date of sitting	Name of the Hon'ble Judges	D.B./Single Bench matters
10.01.2022 (Monday)	12.01.2022 (Wednesday)	Hon'ble Sri Justice B.Vijaysen Reddy & Hon'ble Sri Justice N.Tukaramji	Division Bench
		Hon'ble Smt. Justice P.Madhavi Devi	Single Bench

Note:

- 1) After completion of Division Bench work their Lordships will take up Single Bench matters.
- 2) The Hon'ble Senior Judge will allocate the subject matters.

The following officers are nominated as the Vacation Officers:

1. Sri M.Vijaya Bhaskar, Deputy Registrar
2. Smt. M.Manjula, Assistant Registrar
3. Smt. V.Sudha, Assistant Registrar
4. Sri V.Hari Prasad, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus matters.
 - ii. Anticipatory bail matters.
 - iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
 - iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
 - v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
- 1) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.

::2::

- 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
- 3) Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
- 4) No pending case except there is a specific order to post during the vacation shall be taken in vacation.
- 5) No policy and administrative matters shall be taken up during vacation.


REGISTRAR (ADMINISTRATION)
I/C REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (With a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (With a request to place, the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court for the State of Telangana.
- 4) The Officers concerned.
- 5) All the Unit Heads in the State of Telangana.
- 6) All the Officers, High Court for the State of Telangana.
- 7) All the Section Heads, High Court for the State of Telangana.
- 8) The Director, Telangana State Judicial Academy, Secunderabad.
- 9) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 10) The Secretary, H.C. Legal Service Committee, Hyderabad.
- 11) The Advocate General, State of Telangana, Hyderabad.
- 12) The Secretary to Governor, State of Telangana, Raj Bhawan, Hyderabad.
- 13) The Chief Secretary to Government, Government of Telangana, Hyderabad.
- 14) The Secretary to Govt., Law Department, Government of Telangana, Hyderabad.
- 15) The Director, High Court Arbitration & Mediation Centre, Hyderabad.
- 16) The Chairman, Industrial Tribunals (I,II & Addl.), Chandravihar, Hyderabad.
- 17) The Chairman, Tribunal for Disciplinary Proceedings, Chandravihar, Hyderabad.
- 18) The Chairman, Value Added Tax Appellate Tribunal, Commercial Taxes complex, Nampally, Hyderabad.
- 19) The Presiding Officers, Labour Courts I, II & III, Chandravihar, Hyderabad.
- 20) The Secretary General, Supreme Court of India, New Delhi.
- 21) The Registrar, All High Courts in India.
- 22) The Registrar, Railway Claims Tribunal, South Lalaguda, Secunderabad.
- 23) The Registrar, Lokayukta, State of Telangana, 5-9-49, Basheergagh, Hyderabad.
- 24) The Registrar, Telangana State Consumers Disputes Redressal Forum, Eruvaka Building, Khairatabad, Hyderabad.
- 25) The Secretary, Bar Council for State of Telangana, Hyderabad.
- 26) The Accountant General, Telangana, Hyderabad.
- 27) The Public Prosecutor for the State of Telangana, Hyderabad.
- 28) The Administrator, Government Pleaders, Hyderabad.
- 29) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 30) The Director of Prosecutions, Hyderabad.
- 31) The Commissioner of Printing Stationery & Stores Purchase, Government Central Press, State of Telangana, Chanchalguda, Hyderabad (For Publication in the Gazette Urgently).
- 32) The President, Telangana High Court Advocates' Association, Hyderabad.
- 33) The Secretary, Advocates' Clerks' Association, High Court for the State of Telangana.
- 34) The Commissioner, Information & Public Relations, Hyderabad.
(with a request to publish the notification in all local dailies)
- 35) The Director, All India Radio, Public Gardens, Hyderabad.
- 36) The News Director, Doordarshan Kendra, Ramanthpur, Hyderabad (Mobile No.9666631363).
- 37) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 38) The Deputy Director, Public Relations, Telangana Secretariat, Hyderabad.
- 39) The Overseer, High Court for the State of Telangana.
- 40) SPARE.

With a request for making necessary announcement

For publication in the Newspaper